

DIVISION BENCH
COURT - II

P-106

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/374(KB)2021

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH MAY 2024

IN THE MATTER OF	BANK OF BARODA VS DOLLY MEHRA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Divya Jagga, Adv.] for Personal Guarantor

Mr. Chandan Mahata, Adv.] for the RP
Mr. S. Brahma, RP

Mr. Avishek Guha, Adv.] for FC
Ms. A. Dutta, Adv.
Mr. K. D. Sarkar, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Ld. Counsel has been engaged by the Personal Guarantor who seeks time to file objection to the report within 7 (seven) days. Being vacation let the same be done within a period of 7 days after vacation.
3. A report of RP be furnished with the Personal Guarantor during the course of this day.
4. List this matter **on 19.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**